

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 1547 of 2012

(Arising out of order-in-original no. Belapur/15-20/Tal/R-V/COMMR/KA/2012-13 dated 31st July 2012 passed by the Commissioner of Central Excise & Customs, Belapur.)

M/s Kellogg India Pvt Ltd
Plot No. L-2 & L-3, MIDC, Taloja,
District – Raigad, Maharashtra – 410 208

.....Appellant

VERSUS

Commissioner of Central Excise, Belapur
CGO Complex, CBD Belapur,
Navi Mumbai – 400 614

.....Respondent

WITH

- (i) Excise Appeal No. 1564 of 2012 (M/s Kellogg India Pvt Ltd);**
- (ii) Excise Appeal No. 1565 of 2012 (M/s Kellogg India Pvt Ltd);**
- (iii) Excise Appeal No. 1566 of 2012 (M/s Kellogg India Pvt Ltd);**
- (iv) Excise Appeal No. 1567 of 2012 (M/s Kellogg India Pvt Ltd);**
- (v) Excise Appeal No. 1568 of 2012 (M/s Kellogg India Pvt Ltd);**
- (vi) Excise Appeal No. 89784 of 2013 (M/s Kellogg India Pvt Ltd); and**
- (vii) Excise Appeal No. 87555 of 2018 (M/s Kellogg India Pvt Ltd);**

(Arising out of order-in-original no. Belapur/25-27/Tal/R-III/COMMR/SFA/2016-17/Bel dated 7th October 2016 passed by the Commissioner of Central Excise & Customs, Belapur.)

APPEARANCE:

Ms. Tejal Patil, Advocate for the Appellant
Shri K M Mondal, Special Counsel (AR) for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85071-85078/2020

Date of Hearing: 14.01.2020

Date of Decision: 14.01.2020

PER: CORAM

These applications seek to intimate the acceptance of declaration filed under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 in the matter which is disputed in appeal nos. E/1547, 1564 -1568/2012, E/89784/2013 and E/87555/2018 against order-in-original no. Belapur/15-20/Tal/R-V/COMMR/KA/2012-13 dated 31st July 2012 of Commissioner of Central Excise & Customs, Belapur.

2. We have heard Learned Counsel for the applicant and Learned Authorised Representative.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeals are dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)